

SLN 01073
g dated 12/08/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
3RD FLOOR, NEW TOWN, KOLKATA**



Original Application No. 50 of 2025/EZ

In the matter of

Asim Kumar BanerjeeApplicant

-vs-

State of West Bengal and Others Respondent(s)

*COMMITTEE REPORT ON AFFIDAVIT FILED BY THE CHAIRMAN, BOLPUR
MUNICIPALITY, BOLPUR, BIRBHUM*

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Tapan Kumar Dey
TAPAN KUMAR DEY
NOTARY
Regn. No.- 675/96
Govt. of India
Bolpur Netaji Road Birbhum
12.08.2025

Filed by:

Malabika Roy Dey

Malabika Roy Dey,

Advocate

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SL No 1073
Dated 12/08/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

O.A. 50 of 2025/EZ

Asim Kumar BanerjeeApplicant

-vs-

State of West Bengal and Others Respondents



Counter affidavit filed by the Respondent No. 4, Bolpur Municipality,

I Parna Ghosh, wife of Sudipta Ghosh, by faith - Hindu, being the Chairman of Bolpur Municipality, having my office at- Bolpur, P.O &P.S.: - Bolpur, District - Birbhum, aged about 48 years, do hereby solemnly affirm and state as follows: -

1. That I am the Chairman of the Bolpur Municipality, and as such I am well conversed with the fact and circumstances of the case and I am also competent to file this affidavit.
2. That I have received one copy of the original application, as well as the orders of the Hon'ble National Green Tribunal, Eastern Zone Bench, dated 07.04.25 and 09.07.25, I have gone through the same and understood the contents made out therein. However, I shall traverse only through those portions of the said application which are relevant for the present purpose and the portions not dealt with categorically shall not be treated as to be my admission.
3. That I deny and dispute all the contentions made out in the said application save and except those which are matters of genuine records, and I put the applicant to the strict proof thereof.

Tapan Kumar Dey
TAPAN KUMAR DEY
NOTARY
Regn. No.- 875/96
Govt. of India
Bolpur Netaji Road Birbhum

12.8.2025



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4. At the outset I would like to state that the Bolpur Municipality is very conscious about maintaining cleanliness in the areas under its own jurisdiction, and regularly performs its own duty, within its own jurisdiction, which presently consists of 22 (twenty two) wards.

5. That the Bolpur Municipality consisted of 22 wards only and by the Government notification, being 123/MA/O/C-4/IM-15/2015 Dated, Kolkata, the 10th February, 2020 some adjacent Panchayat areas are also included within its jurisdiction of Bolpur Municipality, and now the Bolpur Municipality consists of total 22 (twenty two) wards, and the liabilities of the Municipality is confined to these twenty two wards only. Be it also mentioned that the task of Solid waste management of these areas only, depend upon the Bolpur Municipality.

6. It is also pertinent to mention here that in Bolpur, there are certain areas which are under the Viswabharati University and Sriniketan-Santiniketan Development Authority (hereinafter called as SSDA), where the Bolpur Municipality cannot exercise its own jurisdiction and authority, and the responsibility of maintaining hygiene and cleanliness, as well as solid waste management, does not depend upon the Municipality but on the respective authorities concerned.

7. The answering deponent humbly submits that, the task of solid waste management of the Bolpur municipality is confined within its own jurisdiction, i.e., twenty two Wards only. But the Municipality can take the task of solid waste management of the areas not within its jurisdiction, only if it is entrusted with the same by the competent authorities.

Tapan Kumar Dey
 TAPAN KUMAR DEY
 NOTARY
 Regn. No.- 675/98
 Govt. of India
 Bolpur Netaji Road Birbhum
 12.08.2025



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8. That the statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and the same are also my respectful submissions before this Hon'ble Court.

Parade Ghosh

Chairman
Bolpur Municipality

Deponent

Tapan Kumar Dey

TAPAN KUMAR DEY
NOTARY
Regn. No. 975/88
Govt. of India
Bolpur, Metaji Road, Birbhum

12.08.2025

*Identified by me -
Baidya Nath Das -
Advocate, 12/08/2025*

Baidya Nath Das
Advocate
Bolpur Court
Bolpur, Birbhum
WB-510/81

DISTRICT : BIRBHUM

Panna Ghosh
Chairman
Bolpur Municipality

VAKALATNAMA
BEFORE THE NATINAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No 50/2025

Asim Kumar Banerjee Applicant

Vs

State of West Bengal Respondent (s)

Known all men by their presence that the above named do
hereby nominate, constitute and appoint Sri Advocate and such of
the under mentioned Advocate as shall accept the Vakalatnama to be my / our true and lawful
Advocate to appear and act for me / us in the matter noted above and in connection therewith
and for that purpose to do all acts what so ever in that connection including deposing and
withdraw money filling in or taking out papers, deeds of composition etc. for me / us and on
my / our behalf and I / We agree to ratify and confirm all acts to be done by the said Advocate
will be bound to appear and act on my / our behalf.

In witness I / We hereunto sent my / our hand on this 22nd August Day of 2025.

Received from Mr Sr. Advocate accepted Executants,
satisfied will lead me / us in the case.

Advocate

Advocate

Malabika Roy
Advocate